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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**9. O.A. No.060/00905/2014**

**HARI RAM**

**APPLICANT**

**VS.**

**UNION OF INDIA**

**RESPONDENTS**

**10.11.2014**

Present: Sh. Baljinder Singh proxy for Sh. Ranjivan Singh, counsel for the applicant.  
Sh. D.R. Sharma, counsel for the respondents.

1. Learned counsel for the respondents states that the present OA has been rendered infructuous as amount of medical advance required by the applicant has been released to him on 5.11.2014. Learned proxy counsel for the applicant agrees with the statement of counsel for the respondents.
2. Hence the present OA is disposed of as having been rendered infructuous.

**(DR. BRAHM A. AGRAWAL)  
MEMBER (J)**

**(RAJWANT SANDHU)  
MEMBER (A)**

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